

1	2	3	4	5
Total of specified items of manufactured goods		2995.26	3533.66	+18.0
GRAND TOTAL (Incl. Other items)		6858.32	8146.17	+18.8

Note : (P) Commodity-wise figures are provisional and subject to revision.

Source : D.G.C.I. & S., CALCUTTA.

Proposal to Allocate Coal at Subsidised Rates in North Eastern Region

1641. SHRI N. TOMBI SINGH : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether Government propose to consider allocation of coal at subsidised rates for the States and Union Territories in the North Eastern region where railways have not reached ;

(b) whether there is already any proposal to meet the acute shortage of wood fuel in the said region by supplying alternative fuel like coal etc. ; and

(c) if, not, whether Government propose to consider making one in the near future ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :
(a) No, Sir.

(b) and (c) The requirement of coal of the North Eastern States will be met by Coal India Limited. However, transportation of coal will have to be done by road and proper distribution to the consumers will have to be arranged by the concerned State Governments.

Export of Mica to Free Currency Zone (Western Countries)

1642. SHRI MANVENDRA SINGH : Will the Minister of COMMERCE be pleased to state the total export of mica

to the free currency zones (western countries) from India during the year 1984-85 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) Exports of processed mica which are canalised through Mica Trading Corporation of India Limited, to the General Currency Area, during 1984-85 are provisionally placed by the Corporation at 14405 metric tonnes valued at approximately Rs. 7.18 crores.

Rise in Prices of Products of Public Sector Undertakings

1643. SHRI BALASAHEB VIKHE PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the prices of public sector products/produces are continuously being raised to find additional resources and this is making the products unacceptable in world market as they cannot compete the similar products ; and

(b) if so, whether Government propose to issue suitable directions to public sector in this matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANAR DHANA POOJARY) (a) It is presumed that the Hon'ble Member is referring to the increases in the administered prices/price increases requiring Government approval in respect of core sector industries

like coal, steel, etc. The price increases approved by the Government in these cases are mainly to compensate for increases in the cost of inputs and not for generating additional resources in the public sector industries as such. Such price increases, therefore, become inevitable even though they may affect the competitive position of the products in the world market.

(b) In view of answer to (a), (b) does not arise.

Seizure of Gold Biscuits from Sri Lankan Tamils

1644. SHRI G.G. SWELL Will the Minister of FINANCE be pleased to state :

(a) whether contraband gold biscuits were seized from the persons of Sri Lankan Tamils flying into Trivandrum and Trichy from the Maldives on May 19 and 20, 1985 ;

(b) if so, the assessed value of the contraband ; and

(c) whether this has added a new angle and dimension to smuggling activities in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) (a) and (b) 36 passengers, who had arrived from Male through Trivandrum airport on 17th and 18th May, 1985 and two of their accomplices were intercepted at Trivandrum and Madurai and 386 gold bars, each weighing 10 tolas, valued at Rs 97.10 lakhs were recovered from their person. 32 persons apprehended were Sri Lanka nationals.

(c) Seizure of smuggled gold, at one time, in such large quantities through a large number of foreign nationals arriving from Male, is a new development.

Assessment of Assets of High Officials of Central Board of Direct Taxes and Central Board of Excise and Customs

1645. SHRI HANNAN MOLLAH : Will the Minister of FINANCE be pleased to state :

(a) whether Government have any plan for an indepth assessment of movable and immovable assets of high officials of the Central Board of Direct Taxes and the Central Board of Excise and Customs ;

(b) if so, by what time and by what agency ;

(c) whether officials of these two front arms of Government will be asked to disclose the source of these movable and immovable assets ;

(d) whether the assessment will also include the accumulation of assets of their wives, sons, daughters and other relatives ; and

(e) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) (a), to (c) As per Central Civil Services (Conduct Rules), every Government servant including high officials of the Central Board of Direct Taxes and Central Board of Excise and Customs, has to submit a return of his assets and liabilities on his first appointment showing particulars of immovable property inherited, owned, or acquired by him. The Government servant has also to file an annual statement of immovable property. As regards movable assets, every Government servant has to take prior permission of the Government or intimate to the Government as the case may be, the acquisition and disposal of movable assets exceeding Rs. 2,000/-. The work of scrutiny of the annual property returns and of requests for acquiring or disposal of movable and immovable assets and the source of such acquisition, is being done in the Department itself.

(d) and (e) The above rules regarding acquisition and disposal of movable and immovable assets apply to Government servants' wives/husbands, sons, daughters and other members of the family as defined in the rules.